Petition No. MP/85/2014

Subject: Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium term open access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

Date of hearing: 18.9.2014

Coram: Shri Gireesh B. Pradhan, Chairperson
       Shri M. Deena Dayalan, Member
       Shri A.K. Singhal, Member
       Shri A.S. Bakshi, Member

Petitioner: Power Grid Corporation of India Limited

Respondent: Damodar Valley Corporation

Parties present: Shri Ashok Pal, PGCIL
                 Shri A.M. Pavgi, PGCIL
                 Shri Aryaman Saxena, PGCIL
                 Shri Manju Gupta, PGCIL
                 Shri Ajay Sharma, PGCIL
                 Shri M.M. Mondal, PGCIL
                 Ms. Seema Gupta, PGCIL
                 Shri S.K. Venkatesan, PGCIL
                 Shri Vikas Singh, Senior Advocate, DVC
                 Shri Surbrata Ghosal, DVC
                 Shri Razi Ahmed, DVC
                 Shri S.S. Barpanda, POSOCO

Record of Proceedings

Learned senior counsel for DVC submitted that since the share of power from Mejia TPS is at present availed by BYPL, it becomes the responsibility of BYPL to bear the transmission charges. Learned senior counsel for DVC requested the Commission to direct the petitioner to amend the prayers of the petition in which the petitioner is seeking direction to DVC to pay transmission charges.
2. The representative of the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

3. After hearing the learned senior counsel for DVC and representative of the petitioner, the Commission directed to list the petition on 14.10.2014 on maintainability.

By order of the Commission
Sd/-

(T. Rout)
Chief (Law)